

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 807/MP/2025

Subject : Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteswar Hydroelectric Project provided in terms of Regulation 71(A)(4) of the 2024 Tariff Regulations.

Petitioner : THDCIL

Respondent : PSPCL & ors.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tabrez Malawat, Advocate, THDCIL
Shri Syed Hamza, Advocate, THDCIL
Shri Sourajit Sarkar, Advocate, THDCIL
Ms. Rupali Jain, Advocate, THDCIL
Shri Tanmay Joshi, Advocate, BRPL
Shri Kumar Shashwat Singh Sawno, Advocate, BRPL
Shri Kartikay Trivedi, Advocate, BRPL
Shri Anand K. Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Devyani Prasad, PSPCL

Record of Proceedings

Due to a paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **10.2.2026**. Meanwhile, the parties are directed to complete their pleadings in the matter, if not done earlier.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

